

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

**S. Tax Appeal No. 28 of 2012
AND
S. Tax Cross Objection No. 21 of 2012**

Arising out of Order-in-Appeal No.137/Bol/2011 Dated 28.10.2011 passed by
Commissioner (Appeal-IV), Central Excise, Kolkata.

Commr. of Central Excise, Bolpur

Sian, Bolpur,
West Bengal, 731204

Appellant (s)

VERSUS

M/s A. R. Electricals

Gurudwara Road,
Benachity, Durgapur-713213
Distt.- Burdwan (W.B.)

Respondent (s)

APPEARANCE :

Mr. S. S. Chattopadhyay, A. R. for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 75389/2021

Date of Hearing : 14 July 2021

Date of Decision : 14 July 2021

PER BENCH :

The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn. Cross Objection also stands disposed of.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**